

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1695  
TO BE ANSWERED ON 03.08.2023**

**SOCIAL SECURITY FOR UNORGANIZED WORKERS**

**1695. # SHRI VIJAY PAL SINGH TOMAR:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether Government has taken note of the job uncertainty being faced by gig and platform workers;**
- (b) if so, the steps taken by Government to provide assistance to these workers;**
- (c) whether Government has created a social security cushion considering the vulnerability of gig economy workers;**
- (d) if so, the details thereof; and**
- (e) if not, whether Government propose to do so?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (e): For the first time, the definition of 'gig worker' or 'platform worker' has been provided in the Code on Social Security, 2020 (the Code). The Code envisages setting up of helpline, facilitation centre, etc. for gig workers and platform workers by the appropriate Government to assist them to obtain registration, to facilitate their enrolment in the social security schemes, etc. The issues related to their employment are addressed by the respective State Government as per the provisions of labour laws.**

**The Code on Social Security, 2020 provides for framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers.**

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